THE HIGH COURT OF ORISSA: CUTTACK

NOTIFICATION

The 9th Day of March, 2022

No. 688 - With the objective of ensuring a safe and conducive environment for recording the evidence of Vulnerable Witnesses in the light of the directions, issued by the Supreme Court of India in their judgment dated 11.01.2022 in the case of *Smruti Tukaram Badade Vrs. State of Maharastra and Another* in Miscellaneous Application No. 1852 of 2019 in Criminal Appeal No. 1101 of 2019, the High Court of Orissa have formulated "The High Court of Orissa Vulnerable Witnesses Deposition Centres (VWDC) Scheme, 2022" vide Notification No.678 dated 09.03.2022.

It is hereby notified for information of all concerned that "The High Court of Orissa Vulnerable Witnesses Deposition Centres (VWDC) Scheme, 2022" shall apply to the Courts subordinate to the High Court of Orissa from today i.e. 09th day of March, 2022.

By Order of the Chief Justice

09/03/2022 (Chittaranjan Dash) Registrar General